

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE AND INDUSTRY  
OFFICE OF THE DIRECTOR GENERAL OF FOREIGN TRADE  
UDYOG BHAWAN, NEW DELHI-110011

Date:- 25.06.2007

**O&M Instruction No.-09/2007**

**Subject:- Amendment in OMI No. 03/2007 dated 12.3.2007 – Regarding constitution of Norms Committee for Pharmaceutical Products.**

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Attention is invited to OMI No. 03/2007 dated 12.3.2007, regarding constitution of Norms Committee-IV for Pharmaceutical Products.

2. In partial modification to earlier instruction, the revised work allocation of Norms Committee-IV Shall be as under:-

- (i) Item covered under Chapter 30 of ITC (HS) classification.
- (ii) Pharmaceutical products including bulk drugs and drug-intermediates covered under Chapter 29 of ITC (HS) Classification.

3. Rest of the Chemical Items covered by Chapter 29 will continue to be considered by Norms Committee-I.

4. In consequence of the above modification, the revised work allocation of DES-III & DES-IV sections shall be as under:-

**DES-III      Pharmaceutical Products**

- (i) Item covered under Chapter 30 of ITC (HS) classification.
- (ii) Pharmaceutical Items including bulk drugs and drug-intermediates covered under Chapter 29 of ITC (HS) Classification.

**DES-IV      Chemical and Allied products**

- (i) Item covered under Chapter 28, 31 to 38, 44 to 49, 68-71 of ITC (HS) classification.
- (ii) Chemical Items covered under Chapter 29 of ITC (HS) Classification (other than pharmaceutical items including bulk drugs and drug-intermediates).

This issues with the approval of DG.

Sd/-  
(Mukesh Bhatnagar)  
Jt. DGFT

To

All Officers/Sections in HQ  
All RLAs/Zonal Jt. DGFTs

(Issued from file No. 01/69/594/03/2006/O&M)